

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 226 of 2014 &**  
**IA No. 346 of 2014**

**Dated: 25<sup>th</sup> September, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Power Transmission Corporation of Uttarakhand Ltd**  
**..... Appellant(s)**

**Versus**

**Uttarakhand Electricity Regulatory**  
**Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sarul Jain  
Mr. Kamal Kant (Rep.)

Counsel for the Respondent(s): Mr. Dinesh Parashar for R.2  
Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain for R.1

**ORDER**

Admit. Mr. Buddy A. Ranganadhan, the learned counsel takes notice on behalf of Respondent No.1 and Mr. Dinesh Parasher, the learned counsel takes notice on behalf of Respondent No.2 and seeks some time to file the reply. Notice to be issued to the other Respondents returnable on 28.10.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **28.10.2014**. In the meantime, the learned counsel for the Respondents are directed to file their respective reply on or before 22.10.2014 after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/kt